

(ii) Correcting the reply to the Starred Question 83, answered on the 26th February, 1979 regarding assets, profits and turnover of large business houses, registered with the MRTP

Commission

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): In reply to part (a) of the question cited above, namely, Starred Question No. 83, put down in the names of Shri Venigalla Satyanarayana and Shrimati Kanak Mukherjee, regarding assets, profit and turnover of large business houses registered with the MRTP Commission, and answered on 26th February, 1979, the figure of Rs. 118.84 crores was shown as the value of profits in the year 1976 against the industrial house of Birla listed at Sl. No. 2 of the statement annexed to the reply.

Subsequently when the statement of assets and profits of Large Houses for the year 1977 was compiled, it came to light that the above-mentioned figure of Rs. 118.84 crores was incorrect and the correct figure should be Rs. 67.86 crores. The error committed earlier is regretted.

#### PAPERS LAID ON THE TABLE

**Report and Accounts (v978-79), of the Damodar Valley Corporation and related papers**

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): Sir, I beg to lay on the Table, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948, a copy (in English and Hindi) of the Annual Report and Accounts of the Damodar Valley Corporation for the year 1978-79, and the Audit Report on the Accounts together with a Review by Government on the working of the Corporation. [Placed in Library. See No. LT-102/80]

**I. Statement on the market loans floated by the Central Government in 1979-80.**

**II. Notifications of the Ministry of Industry (Department of Industrial Development).**

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): Sir, I beg to lay on the Table:—

I. A statement (in English and Hindi) on the market loans floated by the Central Government in 1979-80. [Placed in Library. See No. LT-100-B/80].

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Industry (Department of Industrial Development), under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) S.O. No. 379(E), dated the 30th June, 1979, publishing the Imported Cement Control (Third Amendment) Order, 1979.

(ii) S.O. No. 555(E), dated the 28th September, 1979, publishing the Imported Cement Control (Fourth Amendment) Order, 1979.

(iii) S.O. No. 879(E), dated the 31st December, 1979, publishing the Imported Cement Control (Fifth Amendment) Order, 1979. [Placed in Library. See No. LT-152/80 for (i) to (iii)].

**I. Report and Accounts (1977-78) of the Rehabilitation Industries Corporation Limited, Calcutta and related papers.**

**II. Public Notice notifying the basis of Newsprint entitlement to newspapers/periodicals.**

**III. Report and Audited Accounts (1978-79) of the Children's Film Society, Bombay and related papers.**